

- (8) While granting licences for new sugar factories industrial licences in respect of down-stream units for the use of molasses i.e. industrial alcohol etc. will be given readily.

B. Applications for licence will be initially screened by the Screening Committee of the Ministry of Food, while considering such applications, the comments of the State Governments/Union Territory Administration concerned would also be obtained. The State Government/Union Territory Administration would be required to furnish their comments within 3 months of the receipt of communication from the Ministry of Food.

C. Applications for grant of industrial licences for the establishment of new sugar factories as well as expansion of existing units should be submitted directly to the Secretariat for industrial Approvals in the Department of Industrial Development in Form IL alongwith the prescribed fee of Rs.2500/-. A copy of the application may also be sent to Ministry of Food.

D. The procedure and guidelines, as given above, are brought to the notice of the entrepreneurs for their information and guidance.

Sd/-

(S.Bhavani)

Deputy Secretary to the Govt. of India:

F.No. 10 J74/91-LP
New Delhi, the 8th November, 1991.

Forwarded to Press Information Bureau for giving wide publicity to the contents of the above Press Note.

Principal Information Officer,
Press Information Bureau,
New Delhi.

[English]

Change of Undeveloped Plots of Rohini to Developed Sectors of North Zone

2137. SHRI MOTILAL SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of changes of location from undeveloped Rohini to developed sectors of North zone that have been made by the Delhi Development Authority from January 1989 to August 1991;

(b) whether persons living in Rithala village who have applied for change of their plots from undeveloped Rohini to other developed colonies of North zone are awaiting change of locations; and

(c) if so, the reasons for not allotting the alternative plot to persons living in Rithala village in developed Colonies of North Zone?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) According to DDA no change of location from undeveloped Rohini to developed Sectors of North Zone have been made.

(b) No persons of Rithala village is awaiting change of location.

(c) Plots in Rohini Residential Scheme were semi-developed and not undeveloped and the eligible persons of Rithala village have been asked to deposit earnest money and premium for allotment under the Rohini Residential Scheme.

Committee on Urban Land Ceiling Act

2138. SHRI ANNA JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state: